## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1606 ANSWERED ON:30.11.2011 DEEMED UNIVERSITIES Baitha Shri Kameshwar ;Mithlesh Shri ;Pratapsinhmaharaj Shri Bhonsle Shrimant Chh. Udganraje;Ramasubbu Shri S.;Siddeswara Shri Gowdar Mallikarjunappa;Swamygowda Shri N Cheluvaraya Swamy

### Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number and details of deemed universities recognised during the last ten years;

(b) the number of deemed universities whose recognition was withdrawn later;

(c) the scheme of the Government for securing the future of the students studying in said universities;

(d) whether all rules were followed properly while giving them recognition;

(e) if not, the details of the action taken against the officers involved in according recognition; and

(f) the names of the foreign educational institutes which were given permission for opening deemed universities in India and the details of all the conditions and rules placed before them?

# Answer

### MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) Number of deemed universities recognised during the last ten years:

2002 2003 2004 2005 2006 2007 2008 2009 2010 2011 Total

11 6 6 9 8 10 25 5 Nil Nil 80

### (b) NIL

(c) Does not arise

(d) The Central Government is empowered by Section 3 of the University Grants Commission (UGC) Act, 1956 to declare an institution of higher education, other than a University, as a `Deemed-to-be-University`, on the advice of the UGC, The Commission had laid down guidelines in 2006 for consideration of proposals from institutions seeking declaration as institutions `Deemecl-to-be-Universities1. Proposals were examined by` the UGC as per the provisions of the guidelines. On the basis of the recommendations of the UGC, the Central Government declared the institutions as Institutions `Deemed- to-be-Universities`.

(e) Does not arise.

(f) NIL